## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4311 ANSWERED ON:18.12.2014 CASES PENDING AGAINST ACTORS Meena Shri Harish Chandra

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of cases registered and pending against various Film Actors/ Celebrities for violation of law in various courts in the country;
- (b) whether their celebrity status is one of the causes of delay in judicial pronouncements; and
- (c) if not, the reasons for delay in disposal of each of these cases along with the period since when these are pending in various courts?

## **Answer**

## MINISTER OF LAW & JUSTICE (SHRID. V. SADANANDA GOWDA)

(a) to (c): Data on pendency of cases is compiled by the High Courts. Information about pendency of cases in Civil and Criminal matters in High Courts and Dis- trict and Subordinate Courts under their jurisdiction is periodically obtained by the Government. However, information on cases registered and pending against various Film Actors / Celebrities for violation of laws is not being obtained separately as such classi- fication of cases is not being maintained.

Disposal of cases including those registered against Film Actors / Celebrities is in the domain of Judiciary. Time taken for disposal of each case depends on several factors, which include complexity of facts involved, nature of evidence, co-operation of stake-holders viz. bar, inves- tigation agencies, witnesses and litigants etc.